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WA-3161-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 3<sup>rd</sup> OF NOVEMBER, 2025

WRIT APPEAL No. 3161 of 2025

## MEERA DAHIYA

Versus

## THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Praveen Dubey - Advocate for Appellant.

Shri Abhijeet Awasthy - Deputy Advocate General for Respondents/State.

## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

After some arguments, learned counsel for appellant seeks leave to withdraw the appeal reserving the right of the appellant to impugn the order of confiscation by way of an appeal and other appropriate remedy and also to seek compounding and release of the subject land.

Appeal is accordingly, dismissed as withdrawn. All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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